

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.324/97

Date of Order: 19.3.97

BETWEEN

K.Chandraiah

.. Applicant.

AND

1. The General Manager,
S.C.Rly., Rail Nilayam,
Secunderabad.

2. The Dy.Chief Mechanical Engineer,
Carriage Repair Shop, S.C.Rly.,
Settipalli Post, Tirupathi.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.Sudhakara Reddy

Counsel for the Respondents

.. Mr.K.Siva Reddy

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.K.Sudhakara Reddy, learned counsel for the applicant and Mr.K.Siva Reddy, learned standing counsel for the respondents.

2. The applicant in this OA is a land displaced person, who^{ll} land under survey Nos.20/47 and 20/49-wet land to the extent of 0.06 acres and 0.03 acres were ^{acquired} taken by the respondents authorities for the ^set establishment of Railway Carriage Repair Work Shop, Settipalli, Tirupathi. The certificate issued by the R.D.O., Chandragiri, Tirupathi for having taken over the above said land for establishment of Railway Carriage Repair Work Shop is enclosed as Annexure-2 to the OA. The applicant

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now submits that he should be provided with a job under the land losers' quota in accordance with the instructions of the Railway Board. We find that the applicant had not submitted any representation to the concerned respondents authorities. Hence no direction can be given at this stage.

3. If the applicant is so advised may file a suitable representation to R-2 and if that representation is received by R-2 the same will be disposed of expeditiously in accordance with the law.

4. The OA is ordered accordingly with no costs.

B.S. JAI PARAMESHWAR

(B.S. JAI PARAMESHWAR)
Member (Judl.)

19.3.97

R. RANGARAJAN

(R. RANGARAJAN)
Member (Adm.)

Dated : 19th March, 1997

(Dictated in Open Court)

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D4 Regd No 2739
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Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Dy. Chief Mechanical Engineer, Carriage Repair Shop, South Central Railway, Settipalli Post, Tirupathi.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.K.Siva Reddy, CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy

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.. 2 ..

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The OA is ordered accordingly with no costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

Subhash Kumar
न्यायालय अधिकारी
COURT OFFICER
संघीय प्रजासत्र अधिकार्य
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH

केस नंबर	02324/97
CASE NUMBER	02324/97
निपाय का दिन	19/3/97
Date of Judgement	19/3/97
प्रति दस्तावेज़ किया गया दिन	21-4-97
Copy Made Ready on	21-4-97
न	
न्यायालय अधिकारी (न्य विक)	
Section Officer (J)	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.324/97

Date of Order: 19.8.97

BETWEEN

K.Chandraiah

.. Applicant.

AND

1. The General Manager,
S.C.Rly., Rail Nilayam,
Secunderabad.

2. The Dy.Chief Mechanical Engineer,
Carriage Repair Shop, S.C.Rly.,
Settipalli Post, Tirupathi.

.. Respondents.



Counsel for the Applicant

.. Mr.K.Sudhakara Reddy

Counsel for the Respondents

.. Mr.K.Siva Reddy

COHAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMIN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

I Oral order as per Hon'ble Shri R.Rangarajan, Member (Admin.)

Heard Mr.K.Sudhakara Reddy, learned counsel for the applicant and Mr.K.Siva Reddy, learned standing counsel for the respondents.

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